



NOTIFICATION No. 151 / 2017

I

The Hon'ble The Chief Justice is pleased to make the following appointment in the High Court, Madras :

Selvi. R.Kamalavathy, District Judge, functioning as Principal District Judge, Krishnagiri, is transferred and posted on other duty as Registrar (Vigilance), High Court, Madras vice Selvi.R.Poornima, transferred.

II

The District Judges mentioned in Column (1) below are transferred and posted to the posts mentioned against their names in Column (2) below:

S. No	Name and Designation (1) <i>Thiru / Tmt./Selvi.</i>	Transferred and posted as (2)
1	R.Poornima, Registrar (Vigilance), High Court, Madras.	Principal District Judge, Krishnagiri, vice Selvi.R.Kamalavathy, transferred.
2	T.Balakrishnan, District Judge, Nagapattinam.	Additional District Judge & Presiding Officer, Special Court under E.C.Act, Thanjavur in the existing vacancy.
3	R.Padmanabhan, III Additional District Judge, Thanjavur @ Pattukottai.	District Judge, Nagapattinam vice Thiru T.Balakrishnan, transferred.
4	N.Uma Maheswari, Additional District Judge, Dindigul.	Principal District Judge, Erode in the existing vacancy.
5	S.Senthil Kumaresan, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Srivilliputhur.	Principal District Judge, Theni in the existing vacancy.
6	R.Kalaimathi, Sessions Judge, Mahalir Neethimandram, Chennai.	District Judge, Tiruvarur vice Thiru T.Venkattakrishnan, retiring on 31.08.2017 A.N.
7	M.Gunasekaran, Sessions Judge, Sessions Court for trial of Bomb Blast Cases, Coimbatore.	II Additional District Judge (CBI Cases), Coimbatore in the existing vacancy.

HIGH COURT, MADRAS.
DATED: 31.08.2017.

R. P. S. M.
31/8/17
REGISTRAR GENERAL

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Additional District Judge & Presiding Officer, Special Court under E.C.Act, Thanjavur.
4. The II Additional District Judge (CBI Cases), Coimbatore.
5. The Principal Judge, City Civil Court, Chennai.
6. The Principal District Judges / District Judges, Erode / Theni / Thanjavur / Dindigul / Virudhunagar @ Srivilliputhur / Tiruvarur / Coimbatore.
7. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
8. The Chief Judicial Magistrate, Krishnagiri / Nagapattinam / Thanjavur / Dindigul / Erode / Virudhunagar @ Srivilliputhur / Theni / Tiruvarur / Coimbatore.
9. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
10. The Pay and Accounts Officer, High Court, Madras.
11. The Treasury Officers, District Treasury, Krishnagiri / Nagapattinam / Thanjavur / Dindigul / Erode / Virudhunagar / Theni / Tiruvarur / Coimbatore.
12. The Assistant Registrar ("J" Section), High Court, Madras.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to the Hon'ble Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (IT-cum-Statistics), High Court, Madras.
6. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.
7. The Registrar (Judicial), High Court, Madras.
8. The Registrar (Management), High Court, Madras.
9. The Registrar (Special Cell), High Court, Madras.
10. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
11. The Registrar (District Judiciary), High Court, Madras.
12. The Additional Registrar -I (Vigilance), High Court, Madras.
13. The Registrar (Administration), High Court, Madras.
14. The Registrar (Recruitment), High Court, Madras.
15. The Official Assignee, High Court, Madras.
16. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
17. The Additional Registrar-II (Vigilance), Madurai Bench of Madras High Court, Madurai.
18. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
19. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
20. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
21. The Director, Tamil Nadu State Judicial Academy, R.A.Puram, Chennai-28.
22. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
23. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
24. The Deputy Director, Regional Centre of Judicial Academy, Coimbatore - 641 018.
25. The Deputy Director, Regional Centre of Tamil Nadu State Judicial Academy, Madurai.
26. The Chief Accounts Officer, High Court, Madras.
27. All the Officers, High Court, Madras / Madurai Bench.
28. The Chief Accounts Officer, High Court, Madras.
29. All the Head of Sections, High Court, Madras / Madurai Bench.
30. The Technical Director, NIC, High Court, Madras.
31. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
32. The Record Keeper, A.D. Records, High Court, Madras.

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OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges - Transfer and postings -
Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 151 / 2017 dated : 31.08.2017.

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Selvi. R.Kamalavathy, Principal District Judge, Krishnagiri, who has been transferred and posted on other duty as Registrar (Vigilance), High Court, Madras, vide High Court's Notification cited above, is required to hand over charge of her present post and also the post of Special District Judge, Special District Court to deal with MCOP Cases, Krishnagiri, which she is now holding as full additional charge, to the Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Krishnagiri, immediately, and take charge of her new post, within the joining time prescribed under relevant Rules.✓

Selvi.R.Poornima, District Judge, functioning on other duty as Registrar (Vigilance), High Court, Madras, who has been transferred and posted as Principal District Judge, Krishnagiri, vide High Court's Notification cited above, is required to hand over charge of her present post to the Registrar General, High Court, Madras, immediately, and take charge of her new post and also the additional charge of the post of Special District Judge, Special District Court to deal with MCOP Cases, Krishnagiri, within the joining time prescribed under relevant Rules.

After taking charge of the post of Principal District Judge, Krishnagiri, Selvi. R.Poornima, is required to hold full additional charge of the post of Special District Judge, Special District Court to deal with MCOP Cases, Krishnagiri, until further orders.

Thiru. T.Balakrishnan, District Judge, Nagapattinam, who has been transferred and posted as Additional District Judge and Presiding Officer, Special Court under E.C.Act, Thanjavur, vide High Court's Notification cited above, is required to hand over charge of his present post and also the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagapattinam, which he is now holding as full additional charge to the

Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, immediately, and take charge of his new post and also the additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Thanjavur, within the joining time prescribed under relevant Rules.

After taking charge of the post of Additional District Judge and Presiding Officer, Special Court under E.C.Act, Thanjavur, Thiru T.Balakrishnan is required to hold full additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Thanjavur, until further orders. /

Thiru R.Padmanabhan, III Additional District Judge, Thanjavur @ Pattukottai, who has been transferred and posted as District Judge, Nagapattinam, vide High Court's Notification cited above, is required to hand over charge of his present post to Special District Judge, Special District Court to deal with MCOP Cases, Thanjavur, immediately, and take charge of his new post and the additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagapattinam, from the Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, who is now placed in full additional charge of the said posts, within the joining time prescribed under relevant Rules.

After taking charge of the post of District Judge, Nagapattinam, Thiru R.Padmanabhan, is required to hold full additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagapattinam, until further orders.

The Special District Judge, Special District Court to deal with MCOP Cases, Thanjavur, is required to hold full additional charge of the post of III Additional District Judge, Thanjavur @ Pattukottai, until further orders.

Tmt. N.Uma Maheswari, Additional District Judge, Dindigul, who has been transferred and posted as Principal District Judge, Erode, vide High Court's Notification cited

above, is required to hand over charge of her present post to the Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Dindigul, immediately and take charge of her new post, within the joining time prescribed under relevant Rules.

The Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Dindigul, is required to hold full additional charge of the post of Additional District Judge, Dindigul, until further orders.

Thiru S.Senthil Kumaresan, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Srivilliputhur, who has been transferred and posted as Principal District Judge, Theni, vide High Court's Notification cited above, is required to hand over charge of his present post to the Judge, Family Court, Srivilliputhur, immediately and take charge of his new post, within the joining time prescribed under relevant Rules.

The Judge, Family Court, Srivilliputhur, is required to hold full additional charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Srivilliputhur, until further orders.

Tmt. R.Kalaimathi, Sessions Judge, Mahalir Neethimandram, Chennai, who has been transferred and posted as District Judge, Tiruvarur, vide High Court's Notification cited above, is required to hand over charge of her present post to the XV Additional Judge, City Civil Court, Chennai, immediately and take charge of her new post and also the post of Chairman, Permanent Lok Adalat, Tiruvarur, from the Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, who is now placed in full additional charge of the said posts, within the joining time prescribed under relevant Rules.

After taking charge of the post of District Judge, Tiruvarur, Tmt. R.Kalaimathi, is required to hold full additional charge of the post of Chairman, Permanent Lok Adalat, Tiruvarur, until further orders.

The XV Additional Judge, City Civil Court, Chennai, is required to hold full additional charge of the post of Sessions Judge, Mahalir Neethimandram, Chennai, until further orders.

Thiru M.Gunasekaran, Sessions Judge, Sessions Court for trial of Bomb Blast Cases, Coimbatore, who has been transferred and posted as II Additional District Judge (CBI Cases), Coimbatore, vide High Court's Notification cited above, is required to take charge of his new post, immediately.

After taking charge of the post of II Additional District Judge (CBI Cases), Coimbatore, Thiru M.Gunasekaran, is also required to hold full additional charge of the post of Sessions Judge, Sessions Court for trial of Bomb Blast Cases, Coimbatore, until further orders.

The Officers who relieve the Officers under transfer, are required to hold full additional charge of the additional posts, till their successor takes charge / until further orders, as the case may be.

HIGH COURT, MADRAS.

DATED: 31.08.2017.

31/8/17
REGISTRAR GENERAL

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Additional District Judge & Presiding Officer, Special Court under E.C.Act, Thanjavur.
4. The II Additional District Judge (CBI Cases), Coimbatore.
5. The Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Thanjavur / Nagapattinam / Dindigul.
6. The Special District Judge, Special District Court to deal with MCOP Cases, Thanjavur.
7. The Judge, Family Court, Srivilliputhur.
8. The XV Additional Judge, City Civil Court, Chennai.
9. The Principal Judge, City Civil Court, Chennai.
10. The Principal District Judges / District Judges, Erode / Theni / Thanjavur / Dindigul / Virudhunagar @ Srivilliputhur / Tiruvarur / Coimbatore.
11. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
12. The Chief Judicial Magistrate, Nagapattinam / Thanjavur / Dindigul / Erode / Virudhunagar @ Srivilliputhur / Theni / Tiruvarur / Coimbatore.
13. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
14. The Pay and Accounts Officer, High Court, Madras.
15. The Treasury Officers, District Treasury, Nagapattinam / Thanjavur / Dindigul / Erode / Virudhunagar / Theni / Tiruvarur / Coimbatore.
16. The Assistant Registrar ("J" Section), High Court, Madras.

Copy to:

The Record Keeper, A.D. Records, High Court, Madras.